

Indians in Ceylon

2217. **Shri Tangamani:** Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 127 on the 14th August, 1958 and state:

(a) whether the exact number of deaths of Indians due to Riots in Ceylon has been ascertained; and

(b) if so, the number of dead and injured persons?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Yes.

(b) Three Indians were killed during the riots. The number of Indians injured is not known.

Board of Film Censors

2218. **Shri Tangamani:** Will the Minister of Information and Broadcasting be pleased to state

(a) whether there is a separate Board for censorship of films in Regional Languages,

(b) how are the members in Regional Languages constituted,

(c) whether State Governments nominees are accepted by the Government; and

(d) whether Madras State Government have protested against the current practice?

The Minister of Information and Broadcasting (Dr Keskar): (a) and (b). There are no separate Boards for censorship of films in regional languages. In the panels which examine films members are included who know the various languages well.

(c) There is no provision in the Cinematograph Act, 1952 or the Rules made thereunder for representation of nominees of State Government.

(d) No, Sir

12.33 hrs.

RE MOTION FOR ADJOURNMENT

Mr. Speaker: Papers to be laid on the Table

Shri Braj Raj Singh: With respect to the adjournment motion which I have submitted, you have been pleased to write that it is a matter of law and order. I submit that the military has been used there in suppressing the civil disobedience movement by the Adivasis in Baghwara in Rajasthan. That is my point. When the military has been used that is the responsibility of the Government of India.

Mr. Speaker: This matter came up. The hon. Member tabled an adjournment motion. I disallowed it on the ground that it is a matter of law and order. He says somewhere in Rajasthan peons are carrying on satyagraha, the police were ordered to lathi-charge and do something and then to their aid military also came, and at the instance of the military, the police did something. I say this matter is not one of first impression. It has been coming again and again, from time to time. Under the Criminal Procedure Code, whenever the local authorities find it difficult to control any crowd or any unlawful assembly, they can send for the military. It is not for the Government to refuse or to accept. It is under a statute. They are bound to supply. There is a local Government, there is a local Assembly. Let us not again and again encroach upon the local Government's rights, or the rights of the Members of the local Assembly. They will feel insulted if we take upon ourselves the responsibility that they should undertake.

Shri Braj Raj Singh: There was only civil resistance. The police was there. I have not stated we should encroach upon the rights of the local Assembly.

Mr. Speaker: All that may be true.

Shri Braj Raj Singh: My only point is this, that the military should not be called in such a situation when only civil disobedience is going on. There is nothing unlawful, only peaceful satyagraha is going on.

Mr. Speaker: We are all governed by Acts of Parliament. It is open to the hon Member to have the Act of Parliament modified, but the Act of Parliament says that the military, if it is called in aid of the civil power, has to go and has to be of use to them. It is not the Central Government's responsibility merely because the military are there. Under the circumstances, I am not prepared to admit it as I have said.

Shri Braj Raj Singh: Can we not have the view of the hon Home Minister?

Mr. Speaker: There is no question. It is my view that prevails. It is not the view of the Home Minister.

12.26 hrs.

POINT OF INFORMATION

SECURITY ARRANGEMENTS OUTSIDE PARLIAMENT HOUSE

Shri Hem Barua (Gauhati): May I make a humble submission on a different point altogether?

Mr. Speaker: There is no point.

Shri Hem Barua: Not related to this, it is another matter entirely different.

Mr. Speaker: Order, order. If it is another point, it is not on the Order Paper, and therefore nothing which is not on the Order Paper I will allow.

Shri Hem Barua: It is a serious matter, and I want to make a request to you. It is about the 2,000 satyagrahis who are carrying on an overnight satyagraha outside the precincts of Parliament House. My request to you is this.

Mr. Speaker: I am not going to allow this. The hon Member will

resume his seat. Yesterday also it was raised. Whatever it might be, I shall see that not one of the satyagrahis enters the compound of Parliament. That I have done.

Shri Hem Barua: My humble submission to you is that you should go and talk to them once.

Mr. Speaker: No, I am not prepared.

Shri Hem Barua: It is a serious matter and I request you and through you the Home Minister and the Prime Minister also to go and talk to them.

Mr. Speaker: Order, order.

Shri Braj Raj Singh: My submission is that a Member of Parliament was not allowed from there to enter the precincts of Parliament.

Shri Hem Barua: I want to submit with your permission.

Shri Braj Raj Singh: This is a very serious situation. Police are checking Members of Parliament from coming from there and entering the precincts of Parliament.

Shri Hem Barua: I want to know if it is with your permission that these police vehicles are allowed within the precincts of Parliament. If police vehicles are allowed without your permission, then I would say it is an infringement of the privileges and rights of this House.

Mr. Speaker: Very well.

Shri Hem Barua: I am not sure they might not be let loose against Members of Parliament. Tomorrow it might happen.

Mr. Speaker: I will have to ask hon. Members not to cause disturbance like this. I am really surprised. Is there no other method of drawing my attention to any of these matters?

Shri Hem Barua: We make a humble submission.

Mr. Speaker: I find again and again an attempt on the part of some of our Members here to obstruct the proceedings.